

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/571/2021

This the **April 5th** 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)

Koushal Kumar s/o Shri Dev Raj, r/o Paloura Top, Opposite Manhas Tent House, Tehsil & District Jammu.

.....Applicant

(Advocate:- Ms. Shivani Jalali)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Power Development Department, Civil Sectt., Jammu.
2. Chief Engineer, Electricity Maintenance & RE Wing, Canal Power House, Canal Road, Jammu.
3. Executive Engineer, Electricity Maintenance & RE Division III, Rehari, Jammu.

.....Respondents

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Tarun Shridhar, Member-A)

The contention of the learned counsel for the applicant is on account of clerical mistake-omission by the respondents, the applicant has not been able to get benefits of promotion and the same is not to the knowledge of the applicant so far. She further states that as a

denial of these benefits, the applicant has not got the financial benefits and promotion.

2. Ld. Counsel for the applicant informs the Court that several representations have been made by the applicant in this regard specifically praying for rectifying the clerical mistake, however, there has been no response to the representations made by the applicant.

3. Learned counsel for the applicant states that the applicant will be satisfied if specific direction is given to the respondents to dispose of the representation within a specified time frame.

4. Accordingly, this OA is disposed of in limine, with a direction to the respondents to give due consideration to the representation made by the applicant, and dispose it of by passing a speaking and reasoned order within a period four weeks from the date of receipt of certified copy of this order.

5. While disposing of the representation, the respondents would specifically address the issue raised by the applicant in his representation on account of clerical mistake-omission. The applicant is also at liberty to prefer a supplementary representation giving all the facts, if he so desires.

(TARUN SHRIDHAR)
MEMBER (A)
KKS

(RAKESH SAGAR JAIN)
MEMBER (J)

